

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1973-74)**

(FIFTH LOK SABHA)

EIGHTH REPORT

(Presented on the 15th April, 1974)



**LOK SABHA SECRETARIAT
NEW DELHI**

15th April, 1974/Chaitra 25, 1896 (Saka)

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**PERSONNEL OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (1973-74)**

Dr. G. S. Melkote—*Chairman*

2. Shri Hemendra Singh Banera
3. Shri C. K. Chandrappan
4. Shri C. Chittibabu
5. Shri D. D. Desai
6. Shri Popatlal M. Joshi
7. Kumari Kamala Kumari
8. Shri Inder J. Malhotra
9. Shri R. Balakrishna Pillai
10. Shrimati B. Radhabai Ananda Rao
11. Shri Sakti Kumar Sarkar
12. Shrimati Savitri Shyam
13. Shri C. K. Jaffer Sharief
14. Shri Virbhadra Singh
15. Shri Ram Chandra Vikal

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

REPORT

I. Introduction

I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this Eighth Report of the Committee.

2. The Committee was constituted on the 1st June, 1973.

II. Sitzings of the Committee

3. After the presentation of the Seventh Report on the 14th December, 1973, the Committee held four sittings on the 24th, 25th January, 13th March and 8th April, 1974 and considered the following items:—

- (i) Requests from Department of Parliamentary Affairs for dropping of four assurances;
- (ii) Position of pending assurances pertaining to Fourth and Fifth Lok Sabha;
- (iii) Review of pending assurances pertaining to Sixth and Seventh Sessions of Fifth Lok Sabha; and
- (iv) Implementation of an assurance given in reply to Unstarred Question No. 1779 on the 22nd November, 1973 regarding grievances of Refugees from Chhamb Area (J&K).

4. At their sitting held on the 8th April, 1974, the Committee considered and adopted their draft Eighth Report.

5. An account of the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended to this Report and form part of it. Cases, where the Committee found it necessary to make certain observations or recommendations are as under:—

III. Requests from the Department of Parliamentary Affairs for dropping of assurances.

6. The Committee have considered the requests made by the Government for dropping of the following four assurances:

- (1) Assurance arising out of the reply given to Unstarred Question No. 3517 on the 15th March, 1973 regarding Nepal escape route to Pindi.

- (2) Assurance arising out of the reply given to Starred Question No. 285 on the 6th April, 1972 regarding suspension of steel supplies to Industrial units.
- (3) Assurances arising out of the reply given to Unstarred Question No. 3791 and 3792 on the 8th December, 1970 regarding Gramophone Company of India and Prices of Gramophone Records respectively.

7. After examining the reasons advanced by Government, the Committee agree to the dropping of the assurance at Sl. No. (1) above, only.

8. The Committee do not agree to the dropping of remaining three assurances at Sl. Nos. (2) and (3) above and have expressed a desire that these should be pursued further.

IV. Position of pending assurance pertaining to Fourth and Fifth Lok Sabha.

9. A statement (Appendix) showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 1st March, 1974 was considered by the Committee.

10. From the data shown in the statement, the Committee have noted that there are 65 pending assurances pertaining to Fourth Lok Sabha, out of 573 pending Assurances selected by the first Committee of the Fifth Lok Sabha for being pursued further, and 930 pending assurances out of a total 4725 assurances culled out during the period from First to Ninth Sessions of Fifth Lok Sabha which are still required to be implemented by Government.

11. The Committee would stress that the Ministries concerned should take necessary action to ensure the expeditious implementation of all these pending assurances.

V. Review of pending assurances pertaining to Sixth and Seventh Sessions of Fifth Lok Sabha.

12. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (Presented on the 13th December, 1969), Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of the Lok Sabha. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

13. A large number of assurances pertaining to the Fifth Lok Sabha, are still lying pending, which have become more than 3 months old. These pending assurances are being reviewed by the Committee in convenient batches.

14. At their sittings held on 24th, 25th January and 13th March, 1974, the Committee reviewed 135 pending assurances pertaining to the Sixth and Seventh Sessions of the Fifth Lok Sabha (details given in Annexures to Minutes of above sittings).

15. During the course of review, the Committee, have noted that out of these 135 pending assurances, Government have sought extension of time-limit for implementation of thirty assurances as indicated against each in Annexures to Minutes dated 24th, 25th January and 13th March, 1974.

16. Considering the reasons advanced by Government, the Committee agree to grant extension of time upto the beginning of the forthcoming Eleventh Session, 1974 for the implementation of these assurances. The Committee trust that Ministries concerned will ensure implementation of these assurances by the extended date.

17. The Committee would once again urge upon Government to take steps to ensure the expeditious implementation of the remaining 105 pending assurances, most of which have become more than one year old.

VI. Implementation of an assurance given in reply to Unstarred Question No. 1779 on the 22nd November, 1973 regarding grievances of Refugees from Chhamb Area (J&K).

18. In reply to Unstarred Question No. 1779 on the 22nd November, 1973 in Lok Sabha, regarding grievances of refugees from Chhamb Area (J&K), the Deputy Minister in the Ministry of Supply and Rehabilitation *inter-alia* stated that the Report of the Joint Team set up by the Government of India on 1st May, 1973 to go into the whole problem of resettlement of the Chhamb displaced persons, which was received towards the end of September, 1973 was under active consideration. The reply was treated as an assurance.

19. The matter was considered by the Committee on Government Assurances at their sittings held on the 25th January and 13th March, 1974 and the Committee observed that the problem of rehabilitation of 18,400 displaced persons had been hanging fire since the 1971 Indo-Pak war and there was no end in sight to the solution of this problem.

20. The Committee desired that a copy of the Report of the Joint Team along with the action taken thereon, which had been under consideration of the Government since September, 1973, should be obtained and placed before them.

21. The Report of the Joint Team along with a statement showing the action taken by Government on some of the recommendations received from the Ministry was perused by the Committee.

22. The Committee were also informed of the following further developments in this direction as intimated by the Ministry in the implementation statement relating to the above assurance:

"The Recommendations of the Joint Team have been accepted by the Government and a Central Authority known as the Chhamb Displaced Persons Rehabilitation Authority has been set up on 1-3-1974 to formulate and execute suitable schemes both agricultural and non-agricultural for the expeditious and effective rehabilitation of the families of persons displaced from Chhamb-Niabat."

23. The Committee note that no concrete and effective steps had been taken so long for the proper rehabilitation of these unfortunate people. The Committee, however, note that action has now been taken by the Government in setting up a Central Authority for expeditious and effective rehabilitation of the families of the persons displaced from Chhamb-Niabat.

24. The Committee have been further informed by Shri Inder J. Malhotra, a Member of this Committee, that practically nothing has been done so far for the rehabilitation of these families. The Committee, therefore, decided to appoint a sub-Committee to go into this matter in detail.

NEW DELHI;

G. S. MELKOTE,

April 8, 1974.

Chairman,

Chaitra 18, 1896 (Saka).

Committee on Government Assurances.

MINUTES

MINUTES

1. Seventh Sitting

(See paras 3—5 of Report)

The Committee met on Thursday, the 24th January, 1974 from 1.00 to 12.15 hours.

PRESENT

Dr. G. S. Melkote—*Chairman.*

MEMBERS

2. Kumari Kamala Kumari
3. Shri Inder J. Malhotra
4. Shri R. Balakrishna Pillai
5. Shrimati B. Radhabai Ananda Rao
6. Shri Sakti Kumar Sarkar
7. Shrimati Savitri Shyam
8. Shri Virbhadra Singh.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

2. At the outset, the Committee passed the following resolution condoling the death of Shri K. N. Tiwari, Chairman, Estimates Committee:—

“The Committee place on record their profound sense of sorrow over the passing away of Shri K. N. Tiwari, Chairman, Estimates Committee, who was a veteran Freedom Fighter and a Revolutionary, a good Parliamentarian and one who upheld the good traditions build up by the Estimates Committee.”

The Members, therefore, stood in silence for one minute as a mark of respect to his memory.

The Committee decided that a copy of the Resolution should be forwarded to the bereaved family also.

3. The Chairman then read out the following extract of the minutes of the meeting of the Committee consisting of H.D.S., Chairman, PAC and Chairman, E.C., who examined the Budget Estimates of Lok Sabha for the year 1974-75:—

“The Committee stressed the need for observing economy in the travel of Members. In particular, it was suggested that Parliamentary Committees may undertake tours only when these were absolutely essential in the interest of study of the subject under examination.”

4. The Committee then proceeded to take up consideration of Memoranda Nos. 60 to 64. The observations|recommendations of the Committee on these Memoranda are as under:—

MEMORANDA NOS. 60 TO 62

Requests from the Department of Parliamentary Affairs for dropping of Assurances

5. The Committee considered Memoranda Nos. 60 to 62 containing requests from the Department of Parliamentary Affairs for dropping the following four assurances:—

- (1) Assurance arising out of the reply given to Unstarred Question No. 3517 on the 15th March, 1973 regarding Nepal escape route to Pindi (Memorandum No. 60).
- (2) Assurance arising out of the reply given to Starred Question No. 285 on the 6th April, 1972 regarding suspension of Steel supplies to Industrial Units (Memorandum No. 61).
- (3) Assurances arising out of the reply given to Unstarred Question Nos. 3791 and 3792 on the 8th December, 1970 regarding Gramophone Company of India and prices of Gramophone Records respectively (Memorandum No. 62).

6. After examining the reasons adduced by Government in each case, the Committee agreed to the dropping of the Assurance at Sl. No. (1) only.

7. The Committee did not agree to drop the assurances at Sl. Nos. (2) and (3) above and desired that these might be pursued further and Committee apprised of the final outcome.

MEMORANDUM No. 63

Requests from the Department of Parliamentary Affairs for extension of time-limit for the implementation of assurances given during Fourth and Fifth Sessions of Fifth Lok Sabha.

8. The Committee considered requests from the Department of Parliamentary Affairs for the extension of time for the implementa-

tion of the following three assurances:—

<i>Assurance</i>	<i>Extension sought for upto</i>
1. USQ. No. 369 dated 16-3-1973 regarding payment to labourers by management of coking coal mines in Bihar.	February, 1974
2. Discussion on 4-9-1972 regarding working of Food Corporation of India.	31st January, 1974
3. USQ. No. 1105 dated 7-8-1972 regarding annual assistance to Central Universities.	15th January, 1974

9. After examining the reasons advanced by the Ministries concerned, the Committee agreed to grant extension of time upto 28th February, 1974 in all the three cases.

MEMORANDUM No. 64

Review of pending assurances pertaining to Sixth Session of Fifth Lok Sabha

10. The Committee considered Memorandum No. 64 containing 45 pending assurances pertaining to Sixth Session of Fifth Lok Sabha (details given in Annexure-I).

11. The Committee noted that Government had sought extension of time limit in ten cases as indicated in Annexure-I. The Committee granted extension of time upto the end of April, 1974 for the implementation of those ten assurances and desired that the Ministries concerned should ensure implementation of these assurances by the extended date.

12. As regards the remaining 35 pending assurances, the Committee urged upon the Government to expedite their implementation.

13. Shri Inder J. Malhotra referred to the assurance given in reply to discussion on Demands for Grants—Ministry of Labour and Rehabilitation on the 3rd May, 1972 relating to Chhamb refugees and desired the Committee to take up this matter with the Ministry as there was long delay in implementing the assurance. The Committee decided to consider the matter at their sitting to be held on the 25th January, 1974.

14. The Committee then decided to sit at 11.00 hours on Friday, the 25th January, 1974 to consider the remaining items in the Agenda.

The Committee then adjourned.

ANNEXURE-I

(Vide para 17 of Minutes dated 24-1-1974)

Pending Assurances pertaining to Sixth Session, 1973 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/ Debate	Assurance Given	Remarks
1	2	3	4	5
(Ministry of Health & Family Planning)				
1	USQ. No. 3822 dated 11th - December, 1972 by Shri M. S. Purty.	(a) whether the Central Government has given some new suggestions to the State Governments to check adulteration in food articles ; (b) if so, the contents thereof ; and (c) the names of the States which have utilised them.	(c) The information is being collected and will be laid on the Table of the House in due course.	Since Implemented on 28-2-74
2	USQ. No. 4822 dated 18th December, 1972 by Shri B.K. Daschowdhury.	(a) whether about 1200 doctors in Bihar are working without pay and about 200 block hospitals without doctors for the last eight years ; (b) if so, the facts thereof ; (c) whether the year-wise Central grants have been utilised by the State Government of Bihar and West Bengal ; and (c) if so, the main features thereof and if not, the reasons there for.	(a), (b), (c) & (d) : The information is being collected from the State Governments concerned and will be laid on the Table of the Sabha in due course.	Since Implemented on 28-2-74

(Ministry of Home Affairs)

- 3 USQ. No. 1202 (a) whether there are (a) to (c) : Facts are dated 22nd some such religious being ascertained. November, 1972 institutions in Madhya Pradesh which are permitted to seek financial assistance from abroad and if so, the locations thereof ;
- (b) the total amount of foreign assistance received by the religious institutions in Madhya Pradesh during 1970-71 and 1971-72 separately ; and
- (c) whether there is any Government body to ensure that the amount of assistance so received is actually utilised for the purpose for which it is meant.
- 4 USQ. No. 1366 (a) whether in a number of cases Central assistance has been given to various States to meet the violent situation created by anti-National elements ; and dated 22nd November, 1972 by Shri F.V. Vikhe Patil.
- (b) the amount of loss suffered by States due to violence and steps being taken to put a curb.
- (b) Information is being collected and will be laid on the Table of the House. Since Implemented on 28-2-74
- 5 USQ. No. 2217 (a) whether the Overseas Booking Centre is collecting a registration fee of Rs. 1,000/- for giving a job abroad ; dated 29th November, 1972 by Shri Saroj Mukherjee.
- (b) whether even after collecting money, the firm is not giving any job to the persons who are registered with them, nor refunding the money ;
- (b) to (d) : Inquiries are being made.

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(c) if so, whether Government have any intention to take action against the firm; and

(d) if not, the reasons therefor.

6 USQ. No. 3219 dated 6th December, 1972 by Kumari Kamala Kumari the number, names and the addresses of Cultural Societies of other countries in India. Information is being collected.

7 Unstarred Question No. 3236 dated 16th Dec. 1972 by Shri Samar Guha. (a) whether representations have been received by the Central Government and the West Bengal Government regarding the widespread and continuous violent activities committed in the coal mine areas of Asansol; (a) to (d). Some representations have been received by the Central Government in the matter. Facts are being ascertained from the State Government.

(b) whether a number of Trade Union organisations make such complaints to the Government and issued Press statements also regarding frequent and unchecked activities of criminal elements inimical to legitimate Trade Union activities;

(c) if so, the nature of the complaints made and the facts about the incidents and other happenings in the coal mines areas of Asansol; and

(d) the steps taken by Government to curb such violent activities and apprehend the criminals and the number of persons arrested so far in connection therewith.

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- 8 USQ. No. 3245 dated the 6th Dec. 1972 by Shri Hukam Chand Kachwai & Shri Phool Chand Verma. (a) the expenditure incurred by Government on salaries and allowances of the Ministers, Ministers of State and Deputy Ministers of the Central Government during financial years 1969-70, 1970-71, & 1971-72 ; and (b) During the year 1969-70 expenditure on tours within the country was Rs. 8.99 lakhs. Similar information for the years 1970-71, and 1971-72 is being collected and will be laid on the Table of the House. Partly implemented on 15-11-1973 through Implementation statement laid in Lok Sabha.
- 9 USQ. No. 4128 dated the 13th Dec. 1972 by Shri Ebrahim Sulaiman Sait. (a) whether there are Zionist Associations working in Bombay Poona and other places in India. (a) It was *inter alia* stated that information is awaited from State Governments of Gujarat, Andhra Pradesh, Jammu and Kashmir, Kerala Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal and the Union Territory Administration of Mizoram. Since Implemented on 28-2-74.
- 10 USQ. No. 5246 dated 20th Dec. 1972 by Shri Banamali Patnaik. (a) whether the Mulki Rules issue has been resolved amicably ; (c) Details of information are being collected from the State Government. (b) if so, with what results, and (c) the loss to life and property as a result of the agitation in the state.
- (Ministry of Industrial Development)**
- 11 USQ No. 477 dated the 15th Nov. 1972 by Shri Prabhudas Patel. (a) whether the small scale engineering units in Gujarat have been hit hard by the recent power cut; (a) to (d). The information is being collected and will be laid on the Table of the House. Since Implemented on 28-2-74 (b) whether the small units had been in trouble owing to share decline in demand in the past ;

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(c) whether only for the last three months, the small scale units had started picking up and it was expected that the industry would prosper ; and

(d) if so, whether the recent power cut has changed the entire picture threatening the output of the units and wages of thousands of workers.

- 12 USQ. No. 1283 dated the 22nd Nov., 1972 by Shri G.C. Dixit.
- (a) the number of small scale industries in Madhya Pradesh and the names of commodities manufactured by them and the details of imported raw materials allotted to them during the last three years ;
- (a) to (d). Information is being collected and will be laid on the Table of the House.
- (b) the total capital invested in the said industries ;
- (c) the total number of employees working in these industries ; and
- (d) the value of goods produced therein during the last three years.
- 13 USQ. No. 1310 dated the 22nd Nov., 1972 by Shri D. Deb.
- (a) whether the entire approved outlay for 1972-73 in respect of Small Scale Industries and Industrial Estates in Tripura is expected to be fully utilised during the current financial year; and
- (a) & (b). Information is being collected and will be laid on the Table of the House.
- Request received from D.P.A. on 17-11-73 for extension of time up to 31st December, 1973 No further extension sought for.
- (b) the progress of the works in respect of small Scale Industries as well as Industrial Estates so far.
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14	USQ. No. 2298 dated the 29th Nov., 1972 By Shri Prabodh Chandra.	(a) the names of the sick mills taken over by Government and their liabilities at the time of taking over ; (b) whether the liabilities were greater than the assets ; and (c) whether it has come to the notice of Government that the liabilities have been inflated and in certain cases the private management while handing over the mills, tried to remove important and costly parts from the machinery.	(a), (b) & (c) A list of the sick closed Mills undertakings taken over was given and it was stated that "Information on other points of the question is being collected and will be laid on the Table of the House".	Request received from D.P.S. on 23-11-73 for extension of time upto 31st January, 1974.
15	USQ. No. 4155 dated the 13th December, 1972 by Shri R.V. Badc.	(a) whether any comparison has been made between Khadi Bhavans and Bhandars in the big cities departmentally by the Khadi village and industries Commission regarding funds and wages ; and (b) whether the performance of the institution in this regard as compared to the departmental units is not encouraging regarding security of funds of the Commission and wages paid to workers.	(a) & (b). The information is being collected and will be placed on the Table of the House.	Since Implemented on 28-2-74 managed.
16	USQ. No. 4267 dated the 13th December, 1972 by Shri Bhogendra Jha.	(a) whether Government of India have advanced a loan of Rs. 6 crores to the Bihar Khadi Gramodyog Sangh through the Khadi and Village Industries Commission ; and (b) whether a sum of Rs. 50 lakhs has been embazzled in various centres of the Sangh.	(b) Information is being collected and will be laid on the Table of the Sabha.	Request received from D.P.A. on 23-8-73 for extention of time upto 31st August 1973. No further extension sought for.

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| 17 | USQ. No. 4268 dated the 13th December, 1972 by Shri Bhogendra Jha. | (a) whether the Board of Directors of the Bihar Khadi Gramodyog Sangh at its meeting held on the 5th October, 1972 has decided to decentralize itself ;

(b) whether the Bihar Khadi Gramodyog Sangh Workers Union has protested against the said decision and has demanded dissolution of the Board of Directors and take-over of the Sangh by Government ; and

(c) if so, the reaction of the Government thereto ? | (a) to (c). The information is being collected and will be placed on the Table of the Sabha. | |
| 18 | USQ. No. 4302 dated the 13th December, 1972 by Shri M. S. Parity. | (a) whether Bihar Khadi Gramodyog has been incurring loss of rupees four thousand per day ;

(b) if so, since when it has been running in loss and the reasons therefor ; and

(c) the steps taken by Government in this regard. | (a), (b) & (c). Information is being collected and will be placed on the Table of the House. | |
| 19 | SQ. No. 533 dated 20th December, 1972 Supp. by Shri Jyotirmoy Bosu. | Production of Coca Cola from Imported Raw Material. | When the Hon. Member asked whether the exports claimed by the Coca-Cola Export Corporation, also included transitional items like, Cashew, Tea, Coffee etc., the Minister replied ; "I shall verify it then." | |
| 20 | S. Q. No. 533 dated 20th December, 1972 supplementary by Shri R.L. Bhatia. | Production of Coca Cola from imported raw material. | During the course of supplementaries the Hon. Member made a query as to how much money go to the America over one bottle of Coca-Cola consumed in the country, the Minister said : "I shall make the arithmetical calculation and pass it on to the Hon. Member." | |

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| 21 | USQ. No. 5049 dated 20-12-72 by Dr. H.P. Sharma. | The number of Engineering Graduates in each State and Union Territory who have employed themselves since the schemes for assisting such graduates to help employ themselves were launched by Government. | The information is being collected and will be laid on the Table of the House. |
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(Ministry of Information and Broadcasting)

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| 22 | US. No. 5213, (a) whether Government's attention has been drawn to a report in the <i>Economic Times</i> of the 25th November entitled "USSR-aided cinemas" to the effect that a US film distributor in India who had lot of funds was refused permission to utilise a part of his funds for assisting certain theatre owners in renovating their theatres and a Russian organisation for the distribution of Russian films in India was later permitted to finance the same theatre owners for the same purpose of renovating ; and | (a) & (b) A Press report entitled "USSR -Aided Cinemas" published in the <i>Economic Times</i> of 25-11-72 has come to the notice of Government. The matter is being looked into. | Request received from DAP on 12-11-72 for extension of time upto 31st December, 1973. No further extension sought for. |
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- (b) if so, the reasons for such a discriminatory policy.

(Ministry of Labour and Rehabilitation)

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| 23 | USQ. No. 3465 dated 7-12-72 by Shri B. K. Daschowdhury & Shri Pannabhai Mehta. | The amounts spent on the care of repatriates from Uganda and other countries upto 30th June, 1973. | While giving information about Burma, Sri Lanka, Mozambique and Uganda and other countries it was stated : "the information is being collected and will be laid on the Table of the Sabha." | Request received from DAP on 30-11-73 for of time upto 31st Dec 1973. No further extension sought for. |
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| 24 | US. No. 4429 dated 14th December, 1972 by Shri Ram Bhatnagar Paswan. | (a) whether a number of Industries were closed down during 1972 in various States due to labour trouble ; and | (a) & (b) Information is being collected and will be laid on the Table of the House when received. | Since Implemented on 28-4-74. |
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(b) if so, the number of such Industries, State-wise and the total loss of production.

25 USQ. No. 5360 dated 21-12-72 by Shri C.K. Chandrappan and Shri Jyotirmoy Bosu.

(a) the total number of accidents in factories, State-wise, in 1971 and 1972 ; and

(b) the names of the State which tops the list and the reasons thereof.

(a) and (b) The requisite information is being collected and will be laid on the Table of the Sabha in due course.

Request received from DPA on 9-11-73. for extension of time upto 31st March, 1974.

(Ministry of Petroleum and Chemicals)

26 U.S. No. 208 dt. 14-11-72 by Shri K. Suryanarayana.

(a) the names of the foreign Drug and pharmaceutical companies with a foreign equity of 50 percent and more which have diversified their articles (non-drug items) during the last three years ;

(b) the names of Companies which took up manufacture of non-drug items without a valid licence under the Industries (Development) and Regulation) Act, 1951 ; and

(c) the action taken or proposed to be taken by Government in the matter for violation of the licensing provisions under the above Act.

(a) (b) and (c) The Information is being collected and will be laid on the Table of the House as soon as possible.

27 USQ. No. 210, dated 14-11-72 by Shri K. Suryanarayana.

Referring to the reply given to USQ. No. 802, dated 4-8-1972 and asking :

(a) whether the requisite information has since been collected and if not, the reasons thereof ; and

(b) the time by which it is expected to be laid on the Table of the House.

(a) and (b) It was *Inser alia* stated that :

"The information regarding the items together with their value and the capacity of expansion project s for which these firms applied for and were given expansion licences since their inception in the country is still under compilation and as soon as the complete information becomes available, a statement will be laid on the Table of the House.

Since Implemented on 11-3-74.

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- 28 USQ. No. 374 dated the 14th November, 1972 by Shri Jagdish Narain Mandal.
- (a) whether Government have received a number of Memoranda and complaints from Members of Parliament regarding the deterioration in the working of and corruption in the Fertilizer Corporation of India ;
- (b) whether Government propose to appoint a high power Commission to enquire into the working of Fertilizer Corporation of India ; and
- (c) if so, the outlines of the proposed enquiry.
- (a) to (c). The Memoranda and complaints received from the Members of Parliament containing allegations against the Fertilizer Corporation of India are under examination. There is at present no proposal to set up a high-powered Commission to examine the working of Fertilizer Corporation of India.
- 29 USQ. No. 387, dated the 14th November, 72 by Dr. Ranen Sen.
- (a) whether the attention of Government has been drawn to the report appearing in the 'Blitz' dated the 23rd September, 1972 under the caption "who struck it rich in the oil freight scandal" ; and
- (b) if so, the reaction of Government there-to.
- (b) The allegation contained in the news item are, *prima facie*, incorrect in several respects. However, the matter is being looked into further in consultation with the Chairman, Indian Oil Corporation and the factual position would be placed on the Table of the House.
- Request received from D.P.A. on 9-7-73 for extension of time upto 30th Sept. 1973. No further extension sought for.
- 30 SQ No. 102 dated 21-11-72.
- Allotment of Petrol pump and domestic gas agencies to unemployed Harijan graduates.
- Shri P. Venkatasubbaiah stated that a big racket has been going on in the country where Government allows an agency anywhere with a meagre commission to war widows, and social elements take advantage of the position of widows. The Minister said "..... No

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- specific case has been brought to my notice. But I will take note of it and find out if this has happened.
- 31 SQ. No. 102 dated 21-11-72 supplementary question by Shri Iswar Chodhury. In how many cases Harijan military personnel, disabled & disabled due to war have been given dealership agencies in domestic gas and petrol. The Minister said, "As to the question whether there are any Harijans or Scheduled Tribes in this category also, that is a matter which I will have to find out from the Defence Ministry. I am prepared to give that information to the hon. Member". Request received from DPA. for extension of time up to 15th December, 1973. No. further extension sought for.
- 32 Starred Question No. 102 dated the 21st November, 1972—Supplementary by Shri Iyotirmoy Bosu. Allotment of Petrol Pump and domestic gas agencies to unemployed Harijan Graduates. During the course of supplementaries, the Minister promised to furnish information with regard to State-wise allocation of dealership agencies to unemployed graduates. Since Implemented on 28-2-74.
- 33 USQ. No. 1045 dated 21st November, 1972 by Shri R.P. Patav. (a) total bad debt in marketing Division of Fertilizer Corporation of India during 1970-71 and 1971-72. (a) to (c). The information is being collected and will be laid on the Table of the House. (b) total bad debt in area covered by Bangalore Marketing Office during 1969-70, 1970-71 and 1971-72 ; and (c) whether C.B.I. made any investigation into the matter and if so, the outcome thereof.
- 34 USQ. No. 1046 dated 21st November, 1972 by Shri R.P. Patav. (a) whether Government have been receiving complaints against the Director-in-charge of Marketing of the Fertilizer Corporation of India from Members of Parliament since August, 1971 ; and (a) & (b) Some allegations have been received in this regard and those are under examination.
- *on 14-11-73 Since Implemented on 28-2-74.

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		(b) if so, the action taken by Government thereon.		
35	USQ. No. 3023 dated 5-12-72 by Shri M. J. Jamilur Rahman & Shri K. M. Madhukar.	(a) whether the Ayer Commission appointed by Government of Bihar has found guilty any officer of Fertiliser Corporation of India ; (b) if so, the name of the Officer and the findings of the Commission ; (c) whether the Managing Director, Fertiliser Corporation of India has reported this matter to Government and suggested some action ; and (d) Government's proposed action thereon.	(a) to (f). The required information is being collected and will be placed on the Table of the Sabha.	Request received from D.P.A.* for extension of time upto 30th Sept. 1973. No. further extension sought for. *on 4-8-73.
36	USQ. No. 3153 dt. 5-12-72 by Seth Achal Singh.	(a) whether Government are aware of mass discontent among workers and officers of Fertiliser Corporation of India ; (b) the details of strikes, hunger strikes, demonstrations in Fertiliser Corporation of India during the last two years and whether any strike notice is pending ; (c) total number of man-days lost and total production loss ; and (d) Government's reaction thereon.	(a) to (d). The required information is being collected and will be laid on the Table of the House.	Since Implemented on 28-2-74.
37	USQ. No. 3085 dated 12-12-72 by Shri Kodanda Rami Reddy.	(a) whether a memorandum signed by eight Members of Parliament from Andhra Pradesh alleging mismanagement in the Branches of the Fertilizer Cor-	(b) and (c). The memorandum relates mainly to delay in the execution of the Ramagundam project, non-employment in adequate	Since Implemented on 28-2-74.

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poration of India functioning in Andhra Pradesh has recently been submitted to the Minister.

number of local people and problems on the labour front. The memorandum is under examination in consultation with the Fertilizer Corporation of India.

(b) if so, the important allegation levelled in the memorandum; and

(c) the action taken by Government thereon.

38 USQ. No. 4051 dated 12-12-72 by Shri Yamuna Prasad Mandal.

(a) whether Government have received complaints from Members of Parliament that Fertilizer Corporation of India has entered into fishy contracts with M/s. Monte-Edison none of whose plants in the world are alleged to run for more than 50 per cent capacity;

(a) to (c). The information is being collected and will be laid on the Table of the House.

(b) whether projects under collaboration with this company have been completed in time and are running smoothly; and

(c) whether Government proposes to institute an enquiry in the matter, if not, the reasons therefor.

(Ministry of Railways)

39 USQ. No. 4948 dated 19-12-72 by Shri Narendra Singh & Shri Hukam Chand Kachwaj.

the approximate loss suffered by the Indian Railways since 1st January, 1971 due to the Railway employees strikes and agitation by others.

The losses suffered by Railways from 1-1-71 due to strikes by Railway Staff is about Rs. 2.5 crores, chiefly in the form of loss of revenue. Information regarding losses to Railway property due to agitations by others is being collected and will be laid on the Table of the House.

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(Department of Personnel)

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| 40 | USQ. No. 598 dated 15-11-72 by Shri M.S. Sanjeevi Rao and Shri B.K. Daschowdhary | (a) whether many top posts in political, diplomatic and administrative spheres are lying vacant in the Government of India ;

(b) if so, the reasons therefor ; and

(c) for how long these posts will remain vacant. | (a) (b) & (c). Information is being collected and will be laid on the Table of the House in due course. | Since Implemented on 28-2-74. |
| 41 | USQ. No. 2365 dated 29-11-72 by Shri Kartik Oraon. | (a) the names of all technical and non-technical Class I Services, including Central Sectt. Service, All India and Central Services under the Central Govt. and the total sanctioned Strength (both permanent and temporary) of each service, separately, as on 1st October, 1972 ; and

(b) the number of Officers, separately, from each service posted as Secretaries, Additional Secretaries, Jt. Secretaries, Directors and Dy. Secretaries in the Central Sectt. Pool controlled by Central Estt. Board under M/o Home Affairs Resolution No. F.34 (3)EO/57 dt. 17th Oct. 1957. | (a), (b). The information is being collected and will be laid on the Table of the House. | Since Implemented on 28-2-74. |
| 42 | USQ. No. 5196 dated 20-12-72 by Chaudhry Dalip Singh | how many 1st Class and 2nd Class M.A.s. and B.A.S. are serving as Clerks and Assistants in the Central Government Offices. | Information is being collected and will be laid on the Table of the House. | Partly Implemented on 15-11-73 through Implementation statement laid-in Lok Sabha. |

(Ministry of Steel and Mines)

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| 43 | USQ. No. 2455 dated 30-11-72 by Shri Jyotirmoy Bosu | (a) whether most of the offices of Birla Group of companies in Calcutta after over two years of closure, have been reopened ; | (a) (b) & (c). Information is being collected and will be laid on the Table of the House. | |
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- (b) if so, whether it is a large company under the Bittis with U.S. collaboration, has decided not to re-open its office in Calcutta, which prior to closure, used to be its Head office or Main office ; and
- (c) if so, the reasons therefor.
- 44 USQ No. 5394 dated 21-12-72 by Shri Shiv Shankar Prasad Yav.
- (a) the quantity of iron and steel demanded by the Housing Department and Public Works Department of the Government of Bihar in 1971 and during the current year for various construction works and the quantity of iron and steel supplied to them; and
- (b) the quantity thereof supplied out of the allotted steel and the import thereof on construction work in Bihar.
- (a) & (b). Information is being collected and will be laid on the Table of the House.
- Since Implemented on 28-2-74.

(Ministry of Tourism & Civil Aviation)

- 45 USQ No. 5567 dated 22nd December, 1972 by Shri Mahadeepak Singh Shukya.
- (a) Whether as a result of the token strike in September, 1968 the concerned employees working in the Ministry were deprived of their promotions and confirmation;
- (b) Whether the aforesaid points were contradicted in the Home Ministry's letter dt. the 15th September, 1968 on the subject ; and
- (c) if so, the number of employees whose promotions were held up in contraventions of these orders together with the reasons therefor.
- (a); (b) & (c). No employee was deprived or his promotion or confirmation so far as the Ministry (Main) the India Meteorological Department, Department of Tourism and Commission of Railway Safety are concerned. Requisite information in respect of the Civil Aviation Department is being collected.

MINUTES

Eighth Sitting

(See paras 3—5 of Report)

The Committee met on Friday, the 25th January, 1974 from 11.00 to 12.00 hours.

PRESENT

Dr. G. S. Melkote—Chairman.

MEMBERS

2. Kumari Kamala Kumari
3. Shri Inder J. Malhotra
4. Shri R. Balakrishna Pillai
5. Shrimati B. Radhabai Ananda Rao
6. Shri Sakti Kumar Sarkar
7. Shrimati Savitri Shyam
8. Shri Virbhadra Singh.

SECRETARIAT

Shri M. C. Chawla—Deputy Secretary.

Shri K. D. Chatterjee—Under Secretary.

2. The Committee took up for consideration Memorandum No. 65. The observations/recommendations of the Committee on this Memorandum is as under:

MEMORANDUM No. 65

Review of pending assurances pertaining to Seventh Session of Fifth Lok Sabha

3. The Committee considered Memorandum No. 65 containing 41 pending assurances pertaining to Seventh Session of Fifth Lok Sabha (details given in Annexure-I).

4. The Committee noted that Government had sought extension of time in six cases as indicated in Annexure-I. The Committee granted extension of time upto the end of April, 1974 for the implementation of those six assurances and desired that the Ministries concerned should ensure implementation of these assurances by the extended date.

5. As regards the other 35 pending assurances, the Committee urged upon the Government to expedite their implementation.

Rehabilitation of Refugees from Chhamb (J. and K.)

6. Shri Inder J. Malhotra, M.P. then drew the attention of the Committee to item (iv) of the statement referred to in reply to part (b) of Unstarred Question No. 1779 dated the 22nd November, 1973 wherein it had been stated that the report of the Joint Team set up by the Government of India on 1st May, 1973 to go into the whole problem of resettlement of Chhamb displaced persons was under 'active consideration'. It was urged that the problem of rehabilitation of these displaced persons had been hanging fire since the 1971 Indo-Pak War and there was no end in sight to the continued suffering by these 21,000 human beings.

7. The Committee decided to treat this matter as an 'assurance' and call for the report of the Joint Team along with action taken thereon by Government by the end of February, 1974 and thereafter to consider the taking of evidence of the representatives of the Ministry of Rehabilitation in the matter, if necessary.

The Committee then adjourned.

ANNEXURE I

(Vide para 3 of Minutes dated 25-1-1974)

Pending assurances pertaining to Seventh Session, 1973 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/ Debate	Assurance given	Remarks
1	2	3	4	5
(Ministry of Agriculture)				
1	S.Q. No. 89 dt. 26-2-73 by Shri C.K. Chandrapan and Shri Bhogendra Jha.	(a) how many States have sent their Land Ceiling Acts for President's assent since the election to the State Assemblies in 1972 and the names of the States ; (b) how much surplus land each state would distribute to the Landless ; (c) how long all the states would take to bring the Land Ceiling bills ; and (d) the States which had already distributed the surplus lands and how much land is totally distributed by each state and to how many.	(b) While furnishing information in respect of Andhra Pradesh, Assam, Bihar, Gujrat, Kerala, Maharashtra, Mysore, Orissa, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal, it was stated, "Information is being collected in respect of remaining states." (d) it was inter-alia stated, "the number of beneficiaries of distributed land is being collected."	
2	USQ. No. 892 dt. 26-2-73 by Shri Lalji Bhai.	Whether the percentage of Nitrogen marked on the Poland Urea bags supplied to the farmers of Rajasthan at various places has been found 100 per cent correct and whether only 37.02 per cent of Nitrogen was found in Sri Ram Urea bags supplied to them instead of 46.04 per cent Nitrogen marked on them.	The Minister <i>inter-alia</i> stated that a reply to the question will be placed on the Table of the Sabha as soon as the needed information is received from the Government of Rajasthan.	Since Implemented on 28-12-74.

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| 3 | U.S.Q. No. 1838 dt. 5-3-73 by Shri M.S. Purty. | whether Government are aware that due to the scarcity of fodder a kind of fatal disease has spread among the cattle in draught affected areas. | According to the available information about 786 cattle are reported to have died due to the scarcity of fodder in the districts of Burdwan, Hooghly, Howrah, Midnapur, Bankura, Purulia and West Dinajpur in West Bengal. Information is however, being collected from other States. So far we have received information from all States except Rajasthan, Tamil Nadu, Mysore and Nagaland. | |
| 4 | U.S.Q. No. 1839 dt. 5-3-73 by Shri Jyotirmoy Bosu. | (a) how many villages in each District of each state have been affected by severe scarcity and declared "Scarcity-hit" ;

(b) nature of such scarcity ; and

(c) State-wise number of people affected. | (a) & (c). Information is being collected. | Since Implemented on 28-2-74. |
| 5 | U.S.Q. No. 1951 dt. 5-3-73 by Shri Lalji Bhal. | (a) the number of Harijans and Adivasis allotted land in Rajasthan during the last two years and the acreage of the land distributed in acres ; and

(b) the criterion adopted by Government for distribution of land to the landless. | (a) & (b). The information has been sought from the State Government and will be placed on the Table of the Sabha in due course. | |
| 6 | U.S.Q. No. 2805 dt. 12-3-73 by Shri Vayalar Ravi. | (a) the names of project reports from the Government of Kerala for the exploitation of Natural resources pending for sanction before the Ministry of agriculture ; and

(b) the reasons for the delay in taking a decision and the time by which a final decision is expected on each project. | (a) & (b). The information is being collected and will be placed on the Table of the Sabha. | |

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7. USQ. No. 2989 dt. 12-3-1973 by Shri Nathu Ram Ahirwar.	(a) the total acreage of fallow land allotted to the landless families upto 31st January, 1973 by the State who have started allotment thereof and the State-wise number of such families allotted such land ; and	(a) & (b). The information is being collected from the State Governments.		
	(b) the number of landless Harijan and Advansi families out of the families who have been allotted fallow land.			
8. GENERAL dt. 12-3-73	Hon'ble Member Shri Shyamnandan Mishra referred to a report from Washington published in the Indian Express that the Government of India has been responsible for purchasing and distributing Milo which was not fit for human consumption and desired the Minister to make a statement on this.	The Minister said :— “..there was no instruction from Delhi to our ISM in Washington to purchase foodgrains, the instruction was to purchase foodgrains and I am told of a specification under which they have purchased it. It does not mention foodgrains. I will make an enquiry and after ascertaining the facts from the Indian Supply Mission in Washington, I shall place further facts before the House.”		
9. USQ. No. 4534 dt. 26-3-1973 by Shri Robin Kakoti.	(a) the places where ground water investigations were made during the last three years and how many of them were found to be successful State-wise ; and	(a) & (b). Information is being collected and will be placed on the Table of the Sabha.		
	(b) the places where ground water investigations were proposed to be carried out during the year 1973-74 State-wise.			
10. USQ. No. 4554 dt. 26-3-1973 by Shri R. V. Bade and Shri Hukam Chand Kachwai.	(a) whether paucity of Jeeps and Jeep pickups for various development programmes is being experienced ; and	(a) & (b). The information is being collected and will be placed on the Table of the Sabha.		

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		(b) if so, steps taken to make available these types of vehicles to Government Departments for use in various development programmes.		
11. U.S.Q. No. 4723 dt. 26-3-1973 by Dr. Laxminarayan Pandeya.	(a) the acreage of surplus land likely to become available with the Government of Bihar, Rajasthan, Madhya Pradesh and Uttar Pradesh separately as a result of enforcement of ceiling laws on agricultural holdings ; and	(a) it was <i>inter-alia</i> stated :— “The figures from Rajasthan are being collected and will be placed before the House when received.”		
	(b) the acreage of undistributed agricultural land in each of the above States at present.	(b) the information is being collected from the States and will be placed before the House when received.		
12. U.S.Q. No. 4727 dt. 26-3-1973 by Shri D. D. Desai.	(a) whether Government have carried out any studies or considered studies carried out by other organisations about the relation between the use of agricultural machinery in our farms and the increase or decrease of the incidence of employment in agricultural operations ; and	(a) & (b). The information is being collected and will be laid on the Table of the Sabha.		
	(b) if so, the conclusions of these studies.			
13. U.S.Q. No. 6515 dt. 9-4-1973 by Shri D. P. Jadeja and Shri Onkar Lal Berwa.	(a) the number and type of tractors imported during the last three years, year-wise; and (b) the number of tractors allocated to each State, Statewise and year-wise.	(a) & (b). The required information is being collected and would be laid on the Table of the House.	Since Implemented on 28-2-74.	
14. U.S.Q. No. 6565 dt. 9-4-1973 by Md. Jamilurrahman.	(a) the total number of registered Small and Marginal Farmers in Kosi Canal Command area and total number of pumping sets and tractors supplied to them in the State of Bihar in the years 1971-72 and 1972-73; and	(a) & (b). The information is being collected from the State Govt. and will be placed on the Table of the Sabha as soon as received.	Request received from DPA on 8-1-74 for extension of time upto 28th February, 1974.	

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		(b) if so, the break-up thereof.		
15.	USQ No. 6577 dt. 9-4-1973 by Shri Jyotirmoy Bosu and Shri C.K. Chandra-ppan.	(a) how many hectares of land have been actually taken possession of by the State Govts. consequent on operation of land ceiling legislation ; (b) how many hectares of land have been distributed by each State Govt. till date, State-wise ; and (c) how many landless agricultural families have received land in each State till date.	(c) Information is being collected from the State Govts.	
16.	USQ. No. 6633 dt. 9-4-1973 by Shri Lalji Bhai.	(a) the acreage of land surrounding the Rajasthan canal allotted during 1971-72 and 1972-73 and the names of the persons to whom this land was allotted separately ; (b) whether there is any scheme to allot the land surrounding the Rajasthan canal to the families of the persons belonging to backward and scheduled Tribes ; and (c) if so, the salient features in this regard.	(d), (e) and (c). The information is being collected from the Govt. of Rajasthan and will be laid on the Table of the House when received.	
17.	USQ. No. 6645 dt. 9-4-1973 by Shri Nawal Kishore Sharma.	(a) the total number and names of persons who have been appointed in honorary capacity on different Committees or Commissions under the Agriculture Ministry ; and (b) their qualifications and the amount of various allowances etc. paid to each of them every year during the last three years ;	(a) & (b). The information is being collected and will be placed on the Table of the Sabha.	

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18.	USQ No. 7049 dt. 16-4-1973 by Shri P. Narasimha Reddy.	<p>(a) whether an illegal lock-out was imposed recently by the Management of Chittoor Cooperative Sugar Factory Chittoor (A. P.) resulting in hardship to workers and loss of production;</p> <p>(b) whether the irresponsible attitude of the official Managing Director and the nominated Board have been responsible for this available loss and hardship ; and</p> <p>(c) what action has been taken to enquire into this an take suitable action against the management.</p>	(a) to (c). The information is being collected from the Government of Andhra Pradesh and will be placed on the Table of Sabha as soon as it is received.	Since Implemented on 28-2-1974.
19.	USQ No. 7152 dt. 16-4-1973 by Shri S. N. Mishra and Shri Birender Singh Rao.	<p>(a) the names of States which have introduced collective farming;</p> <p>(b) the names of states who are likely to introduce collective farming during the next one year ; and</p> <p>(c) whether those State Governments have consulted or obtained permission from the Central Government in this regard and if not, the reaction of the Central Government thereto</p>	(a) to (c). The information is being collected from the various State Governments and will be placed on the Table of the Sabha.	Partly Implemented on 22-8-73 through Implementation statement laid in Lok Sabha.
20.	USQ. No. 8584 dt. 30-4-1973 by Shri M.C. Daga.	whether the survey in regard Wakf properties has been completed or it is still to be completed and the date since when the said survey work has been going on.	The information is being collected from the State Governments/ Union Territories and will be placed on the Table of the House.	Since Implemented on 28-2-1974.
21.	USQ. No. 8682 dt. 30-4-1973 by Sri K. Pradhani.	<p>(a) how many cultivators having rainfed land in every 100 cultivators in Orissa, use fertilizers ;</p> <p>(b) the increase in output where they use it; and</p> <p>(c) what steps are being taken to improve the use of fertilizers in these backward areas on unirrigated land.</p>	() to (c). The information has been asked for from the Orissa Government and will be placed on the Table of the Sabha as soon as it is received.	

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22. USQ. No. 9438 dt. 7-5-73 by Shri Gadadhar Saha.	<p>(a) whether cluster Programme of Tube-wells for irrigation Government operated or privately run, the survey of under-ground water in West Bengal State has been undertaken during 1972-73 and 1973-74 ;</p> <p>(b) the action taken and present position ; and</p> <p>(c) allocation and release of funds for this programme to the West Bengal Government year-wise and District-wise during 1972-73 and 1973-74.</p>	(a) to (c). The Information is being collected and will be laid on the Table of the House.	Since Implemented on 28-2-1974.	
(Ministry of Commerce)				
23. USQ. No. 605 dt. 23-2-1973 by Shri Dhan Shah Pradhan.	<p>(a) the progress made so far in the matter of application of the Second Pay Commission's recommendations to the staff of Khadi Gramodyog Bhavan, New Delhi ;</p> <p>(b) whether the final decision would be taken before the announcement of the Third Pay Commission's report ; and</p> <p>(c) if not, the reasons therefor.</p>	(a) to (c). The information is being collected and will be laid on the Table of the House.		
24. USQ. No. 607 dt. 23-2-1973 by Shri Mahipatray Mehta.	<p>(a) the total amount of funds allotted to the Khadi and Village Industries Commission during the last three years viz., 1970-71, 1971-72 and 1972-73 ; and</p> <p>(b) the total amount spent during the period under the following heads :—</p> <p>(i) Establishment of the Commission ;</p> <p>(ii) Establishment of the various Khadi Bhavans ;</p>	(a) & (b). The information is being collected and will be laid on the Table of the House.		

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- (iii) Travelling Allowances of the Commission's Chairman, Members, Officers and Staff; and
- (iv) T.A. paid to Staff of the Khadi Bhavans.
25. USQ. No. 633 dt. 23-2-1973 by Shri Nanjibhai Ravjibhai Vekaria, Shri Dhan Shah Pradhan.
- (a) whether as has been done in the case of regular staff of Khadi and Village Industries Commission rules or regulations regarding the appointment, salary and allowances promotions and other conditions of service have been framed for the staff working in the Trade Operations side of the Commission; and
- (b) if so, whether a copy thereof will be laid on the Table and if not, the reasons therefor.
- (a) & (b). The information is being collected and will be laid on the Table of the House.
26. USQ. No. 645 dt. 23-2-1973 by Shri Bhogendra Jha.
- Referring to the reply to USQ. No. 3387 on 6-12-1972 regarding irregularities in the Accounts of the Bihar Khadi Gramodyog (Sangh, Darbhanga Bihar) and
- (a) whether any action has since been taken for the proved defalcation of Rs. 0.35 lakh;
- (b) what is the total amount advanced in various forms by the Khadi and Village Industries Association to the Bihar Khadi Gramodyog and Public institutions and what are the methods adopted and steps taken to ensure proper accounting etc; and
- (c) whether there is a strong demand for Government take-over of the Sangh by its employees who have been on strikes.
- (a) to (d). The information is being collected and will be laid on the Table of the House.

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		(d) the reaction of the Commission and Government to this and other demands of the employees.		
27.	USQ. No. 1637 dt. 2-3-1973 by Shri C.K. Jaffer Sharief and Shri D.B. Chandra Gowda.	(a) whether Khadi and village Industries Commission has decided to distribute charkhas (two-spindle and six-spindle) among the needy persons in the drought affected areas; and (b) if so, the number of persons who have been helped in earning a living wage in this way, State-wise.	(b) The information is being collected and will be laid on the Table of the House.	
28.	USQ. No. 3019 dt. 13-3-1973 by Shri C. Jannardhanan.	(a) whether the Calcutta Licensed Measures, Calcutta controlled jointly by the Bengal Chamber of Commerce and Industry and the Indian Chamber of Commerce and Industry is an undertaking of basic strategic importance and in the nature of public utility service ; (b) whether since 1968 it has been financially "sick" and faced closure; and (c) if so, whether Government propose to take over the undertaking or nationalise the same.	(a) to (c). The information is being collected and will be laid on the Table of the House.	Since Implemented on 28-2-1974.
29.	USQ. No. 6313 dt. 6-4-1973 by Shri B.K. Daschowdhury.	(a) whether in the last three years any proposal for sending out a tea delegation to South America was discussed by the Export Promotion panel for America of Tea Board and if so, what were the observations of the Panel ; (b) the names of the countries in South America which Tea Board Chairman visited in 1972 and the purpose of the visit ; and	(c) Information is being collected and will be placed on the Table of the House.	

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(c) the nature of control on Tea imports including import duty prevailing in South American countries.

30. USQ. No. 6325
dt. 6-4-1973 by
Shri K. M.
Madhukar.

(a) whether some officers of the Bihar State Khadi Gramodyog have misappropriated huge amount of the provident fund of spinners, weavers and other workers ;
(b) if so, whether Government have ordered an enquiry in the matter ;
(c) if so, the outcome thereof ; and ;
(d) if not, the reasons therefor.

(a) to (d). The information is being collected and will be laid on the Table of the House.

31. USQ. No. 6437
dt. 6-4-73 by
Shri R.P. Ulaganambi.

(a) the total value of artificial yarn imported through State Trading Corporation and other agency, if any during 1972 ;
(b) the names of parties to whom the yarn has been allotted and the quantity of the yarn allotted to each party ; and
(c) whether the imported artificial yarn was allotted to these parties on the condition of certain export guarantee and if so, the names of defaulters and the action taken, if any, against them.

(a) to (c). The information is being collected and will be laid on the Table of the House as soon as it is possible.

32. USQ.No. 8441
dt. 27-4-73 by
Shri Hukam
Chand Kachwai.

(a) the nature of accidents which occurred in the 10 mills mentioned in part (a) of the USQ. No. 1627/2-3-73 during the last three years indicating the number of deaths caused in these accidents ;
(b) the amount of compensation paid in each case and whether this compensation was given on the basis of the mills being treated as chemicals for textile mills ;

(a) to (c). The information is being collected.

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(c) the action taken by Government against the factories which have not paid compensation under the rules?

33 USQ No. 8508 dt. 27-4-73 by Shri Indrajit Gupta. (a) the annual value, since 1970 of imports of camera films and other photographic materials; (b) to (d), Information is being collected and will be laid on the Table of the House.

(b) whether the bulk of import licences in this field is given to a foreign controlled firm, viz., (India) Ltd.;

(c) if so, whether Government have received representations from Indian firms of long standing complaining of discrimination against them and in favour of Agfa (India) Ltd.; and

(d) Government's reactions to such representations.

34 USQ No. 9186 dt 4-5-73 by Shri N. Tombi Singh

(a) whether Government have given serious thought to the increasing demand for Khadi and Handloom clothes in foreign countries; (a) to (c), Information is being collected and will be placed on the Table of the House.

Request received from DPA on 8-1-74 for extension of time upto 31st January, 1974.

(b) if so, the proposals for improving the existing arrangements;

(c) whether Government proposed to examine the export potential of the handloom product of Manipur and the southern States like Madras;

(d) whether the present arrangement has taken care of the potentials of different States in respect of handloom and Khadi; and

(e) if so, the broad outline thereof.

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| 35. | USQ No. 9196 dated the 4th May, 1973 by Shri Mahadeepak Singh Shakya. | (a) whether only half of the cost of Indian Tea exported to Britain during the year 1971-72 has been realized so far; and
(b) if so, the steps taken in this regard and whether any enquiry has been conducted by Government to find out the causes thereof. | (a) & (b). The information is being collected and will be placed on the Table of the House. | |
| 36. | USQ. No. 10009 dated the 11th May, 1973 by Dr. Laxminarayana Pandeya. | (a) whether Aluminium phosphide is a banned item for import; and
(b) whether this item was imported during 1971-72 by Rellicia India Ltd. while this item was banned for import. | (b) The information is being collected and will be laid on the Table of the House. | |
| (Ministry of Communications) | | | | |
| 37. | U.S.Q. No. 3317 dated the 14th March, 1973 by Shri Muhammad Sherief and Shri B.K. Daschowdhury. | (a) whether a large number of radio and Television sets are running without any proper licences in the country;
(b) if so, the State-wise break-up thereof;
(c) the broad outlines of steps taken by Government in this regard; and
(d) the approximate amount recovered as licence fee for radio and Television sets in the country, State-wise, during the year i.e. upto 31st January, 1973. | (e) The Information is being collected and will be placed on the Table of the House. | Since Implemented on 28-2-74. |
| (Ministry of Defence) | | | | |
| 38. | U.S.Q. No. 512 dated the 22nd February, 1973 by Shri S.M. Banerjee. | (a) whether percentage fixed for the Scheduled Castes and Scheduled Tribes has been properly maintained in all Defence establishments; | (a) to (c) : Information is being collected and will be laid on the Table of the House. | Since Implemented on 28-2-74. |

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		(b) whether it is being done in the case of Civilian employees in the Defence belonging to Class I, Class II, Class III and Class IV; and		
		(c) if not, the reasons for the same.		
39.	U.S.Q. No. 1410 dated the 1st March, 1973 by Shri Krishna Chandra Pandey.	(a) whether Uttar Pradesh Government have made arrangements for the allotment of land to landless soldiers and for their rehabilitation; and	(b) The information is being collected by the Government of Uttar Pradesh and will be placed on the Table of the House.	
		(b) if so, the acreage of land given to the soldiers separately, in each Jampad and the arrangements made for their rehabilitation.		
40.	U.S.Q. No. 9908 dated 10-5-73 by S/Shri Prasannbhai Mehta and P. Gangadev.	(a) whether certain sales were made to Messrs. National Firearms Company and Frontier Arms Company since 1970 by the General Manager, Ammunition Factory, Kirkee;	(b) and (d) Received Money Receivable orders in respect of same of the supplies made have been found on verification to be not genuine and the matter is under investigation.	Request received from Department of Parliamentary Affairs on 13-11-73 for extension of time upto 31st December 1973. No further extension sought for.
		(b) if so, whether deliveries of goods sold had been effected on strength of forged bank challans; and		
		(c) if so, what steps have been taken against the fires for such deals and against the factory management :		
41.	U.S.Q. No. 9909 dated 10-5-73 by S/Shri Prasannbhai Mehta and K. Kakkappa.	(a) whether sales have been made by the General Manager, Rifle Factory, Ichhapur of certain arms and ammunitions to Private arms dealers;	(b) Money receipts ostensibly issued by a bank in respect of some of the transaction have on verification, been found to be not genuine. The matter is under investigation.	Request received from Department of Parliamentary Affairs on 13-11-73 for extension of time upto 31st December, 1973. No further extension sought for.
		(b) if so, whether deliveries of sold item had been given against bank challans whose payments validity could not yet be ascertained.		

MINUTES

3. Ninth Sitting

(See paras 3—5 of Report)

The Committee met on Wednesday, the 13th March, 1974 from 15.30 to 16.30 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*.

MEMBERS

2. Shri D. D. Desai
3. Shri Popatlal M. Joshi
4. Shri R. Balakrishna Pillai
5. Shrimati B. Radhabai Ananda Rao
6. Shri Sakti Kumar Sarkar
7. Shrimati Savitri Shyam
8. Shri Virbhadra Singh.

SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary*.

2. The Committee took up for consideration Memoranda Nos. 66 to 73. The observations|recommendations of the Committee on these Memoranda are as under:

MEMORANDUM No. 66

Implementation of an assurance given in reply to Unstarred Question No. 1395 on the 20th November, 1973 regarding violation of provision of Companies Law.

3. In view of the difficulties expressed by the Department of Company Affairs to fulfil the above assurance in its present form, the Committee agreed to their request for confining the required information to the *number* of cases of prosecutions for violations of the provisions of the Companies Act, without giving the details of names etc. of all the companies.

MEMORANDUM No. 67

Implementation of an assurance given in reply to a supplementary on Starred Question No. 164 dated the 10th August, 1972 regarding comprehensive Industrial Relations Law.

4. The Committee noted that although a categorical assurance was given on 10th August, 1972 by the Minister of Labour and Rehabilitation that the proposed comprehensive Industrial Relation, Bill would be *definitely* introduced during the next session, now after a lapse of more than a year, the Ministry have come forward with the request that no time-limit might be fixed for the implementation of the above mentioned assurance. The Committee were unable to appreciate such a position and desired that the proposed Bill should be introduced in Parliament as early as possible.

MEMORANDA NOS. 68 TO 70

Requests from the Department of Parliamentary Affairs for extension of time-limit for the implementation of assurances given during Third, Fourth, Fifth and Sixth Sessions of Fifth Lok Sabha

5. The Committee considered requests from the Department of Parliamentary Affairs for the extension of time for the implementation of the eleven assurances as shown in Annexure-I.

6. After examining the reasons advanced by the Ministries concerned, the Committee agreed to grant extension of time upto the beginning of 11th Session of Fifth Lok Sabha in all the above cases.

MEMORANDUM No. 71

Review of pending assurances pertaining to Seventh Session of Fifth Lok Sabha

7. The Comimittee considered Memorandum No. 71 containing 49 pending assurances pertaining to Seventh Session of Fifth Lok Sabha (details given in Annexure-II).

8. The Committee noted that Government had sought extension of time-limit in 14 cases as indicate in Annexure-II. The Committee granted extension of time upto the beginning of the Eleventh Session of Fifth Lok Sabha, for the implementation of those 14 assurances and desired that the Ministries concerned should ensure implementation of these assurances by the extended date.

9. As regards the remaining 35 pending assurances, the Committee decided to urge upon the Government to expedite their implementation.

MEMORANDUM No. 72

10. The Committee perused the two statements showing the analysis of pending assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on the 1st March, 1974.

11. The Committee noted that there were 65 pending assurances pertaining to Fourth Lok Sabha and 930 pending assurances pertaining to First to Ninth Sessions of Fifth Lok Sabha which were still to be implemented. The Committee desired that Government might take necessary action for the expeditious implementation of all these pending assurances.

MEMORANDUM No. 73

Implementation of an assurance given in reply to Unstarred Question No. 1779 on the 22nd November, 1973 regarding grievances of Refugees from Chhamb Area

12. At their last sitting held on the 25th January, 1974, the Committee considered the above assurance and desired that a copy of the Report of the Joint Team along with the action taken thereon which had been under consideration of the Government since September, 1973, should be obtained from the Ministry of Rehabilitation and placed before them.

13. The material received from the Ministry was circulated to the Committee. After some discussion, the Committee decided to postpone further consideration of the matter.

14. The Committee were also informed of the following further developments in this direction as intimated by the Ministry in the implementation statement:—

“The recommendations of the Joint Team have been accepted by the Government and a Central Authority known as the Chhamb Displaced Persons Rehabilitation Authority has been set up on 1-3-1974 to formulate and execute suitable schemes both agricultural and non-agricultural for the expeditious and effective rehabilitation of the families of persons displaced from Chhamb-Niabat.”

15. The Committee expressed the desire to visit the areas in Jammu and Kashmir State, to study on-the-spot the progress made so far in connection with the rehabilitation of the 18,400 refugees, subject to the prior approval of H.S. The Chairman agreed to consult H.S. in the matter.

The Committee then adjourned.

ANNEXURE I

(Vide para 5 of Minutes)

List of Cases received from the Department of Parliamentary Affairs for extension of time for the implementation of Assurances

Sl. No.	Assurance	Extension sought for upto
1.	U.S.Q. No. 2588 dated 12th April, 1972, <i>re</i> : Expenditure incurred on tours performed by Ministers during the recent election to State Assemblies.	31st March 1974.
2.	U.S.Q. No. 7202 dated 24th May, 1972, <i>re</i> : Non-Bengali Muslims from Bangladesh, kept in jails under Foreigners Act.	28th February, 1974.
3.	U.S.Q. No. 3663 dated 8th December, 1972, <i>re</i> : Foreign Engineering Companies in India.	31st March, 1974.
4.	U.S.Q. No. 5558 dated 22nd December, 1972, <i>re</i> : Seizure of Transmitter from Missionary on Indo-Bhutan Border by Customs.	31st March, 1974.
5.	U.S.Q. No. 6034 dated 15th May, 1972, <i>re</i> : Development of Agro-Industries to provide employment to rural people.	31st March, 1974.
6.	U.S.Q. No. 2769 dated 13th April, 1972, <i>re</i> : Distribution of Steel to industries in Madhya Pradesh.	30th April, 1974.
7.	U.S.Q. No. 4214 dated 1st September, 1972, <i>re</i> : Indianisation of Foreign Companies.	31st March, 1974.
8.	U.S.Q. No. 387 dated 14th November, 1972, <i>re</i> : Oil freight scandal.	30th June, 1974.
9.	U.S.Q. No. 2537 dated 2nd December, 1971, <i>re</i> : raising of rate of contribution to Employees Provident Fund.	30th June, 1974.
10.	U.S.Q. No. 5844 dated 11th May, 1972, <i>re</i> : Gun factories in jail compound in Monghyr covered under E.P.F. scheme.	31st March, 1974.
11.	U.S.Q. No. 4288 dated 1st September, 1972, <i>re</i> : Indianization of Foreign Engineering Companies.	31st March, 1974.

ANNEXURE II

As on the 1st March, 1974.

(Vide para 7 of Minutes dated 13th March, 1974)

Pending assurances pertaining to Seventh Session, 1973 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5

(Ministry of Education and Social Welfare)

1. USQ. No. 1891 dt. 5-3-73 by Sarvashri Anant Prasad Dhusia and Shiv Kumar Shastri.
 - (a) whether the New Delhi Municipal Committee had obtained the approval of the Delhi Administration and the Central Government prior to making appointment of P. T. Instructors in Primary Schools;
 - (b) whether P.T. Instructors have also been provided in primary schools in Delhi; other than those run by the New Delhi Municipal Committee; and
 - (c) if so, their pay-scales *vis-a-vis* the pay-scales of P. T. Instructors of New Delhi Municipal Committee and the basis on which the New Delhi Committee has given these pay-scales.

(b) and (c) : Necessary information is being collected from the authorities concerned and will be laid on the Table of the Sabha as soon as possible.

2. USQ. No. 2855 dt. 12-3-73 by Shri D.D. Desai.
 - (a) whether Graduates of the Indian Institute of Technology at Delhi, Kanpur, Bombay and Madras are facing unemployment;
 - (b) the number of Graduates and post Graduates from these institutes and the profession wise break up of unemployed among them for the last three years; and

(a), (b) & (c). The information is being collected and will be laid on the Table of the House.

(a) what steps have been taken to see that the Indian Institute of Technology Graduates get productive employment.

3. USQ. No. 2983 dt. 12-3-73 by Shri Samar Guha and Shri Anadi Charan Das.

(a) whether during the month of February last, West Bengal College teachers and the school teachers of Haryana, Rajasthan and Assam held demonstrations in demand of remedial measures for their grievances;

(a) to (c) The required information is being collected and will be laid on the Table of the Sabha.

(b) if so, the nature of their grievances; and

(c) the steps taken by Government to redress teachers' grievances.

4. SQ. No. 466 dt. 26-3-73 by Sarva shri P.A. Saminathan and Giridhar Gomango.

(a) whether attention of the Government has been drawn to the press reports in the *Hindustan Times* dated 23rd February 1973 under the heading 'Social Welfare Schemes to be axed;

(b) if so, the broad outlines of the proposal; and

(b) & (c): The information which concerned a number of Ministries is being collected and will be laid on the Table of the House in due course.

(c) to what extent the social welfare programme will be cut in the Fifth Five Year Plan.

5. USQ. No. 6493 dt. 9-4-73 by Shri C. K. Chandrapan.

(a) whether it will be possible for Government to furnish a list of private educational institutions in India receiving financial aid from foreign countries;

(a) to (c): In the statement laid on the Table it was *inter alia* stated: "A list of private educational institutions in India which received aid from foreign countries upto Rs. 10,000 and above together with the names of the countries giving the aid and the details of the aid during 1972-73 is under compilation and will be placed on the Table of the House in due course.

(b) if so, from which countries and the sources; and

(c) what is the policy of the Government of India in regard to this kind of financial aid.

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- 6 USQ. No. 6991 dated 16-4-73 by Shri Dhan Shah Pradhan. (a) the places in Madhya Pradesh where Central schools and public schools are located; and (b) the number of students in these schools on 1st February, 1973 class-wise, and the number of Adivasi students out of them in each class. (b) The information is being collected and will be laid on the Table of the House.
- 7 USQ. No. 6992 dt. 16-4-73 by Shri Dhan Shah Pradhan. (a) whether Government of India have provided for reservation of some seats for Adivasis in the Government schools and colleges of Delhi with a view to provide good higher education to the Adivasis; (b) if so, the percentage of seats reserved for them and if not, the reasons therefor; and (c) the total number of students studying in Government schools and colleges of Delhi as on 1st February, 1973 and the number of Adivasi students out of them. (c) The information is being collected and will be laid down on the Table of the House.
- 8 SQ. No. 804 dt. 23-4-73 by Shri Chhatrapati Ambesh. (a) whether the teachers belonging to the Scheduled Castes and Scheduled Tribes in the Education Department of Delhi Administration have not been given promotion in all categories of posts according to the rules in terms of order contained in Government of India Cabinet Secretariat's letter No. 27-2-71 EST(SCT) dt. 27th November, 1972.; (b) if so, the reasons therefor; and (c) the number of teachers benefited so far in each category of posts under the said orders. (a) to (c): The information is being collected and will be laid on the Table of the House.

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9	USQ. No. 8543 dt. 30-4-73 by Shri Kushok Bakula.	(a) the number and names of the institutions in the country which are engaged in the work of imparting education to Tibetan Children;	(a) to (c) : Information is being collected and will be laid on the Table of the Sabha.	
		(b) the amount of assistance being given to them at present; and		
		(c) the extent to which the amount of assistance would be increased in coming years.		
10	USQ. No. 8708 dt. 30-4-73 by Shri Mahadeepak Singh Shakya.	the steps taken for improving the standard of education among Scheduled Castes and Scheduled Tribes with particular reference to Uttar Pradesh.	The information is being collected and will be laid on the Table of the House in due course.	

(MINISTRY OF EXTERNAL AFFAIRS.)

11	USQ.No.9012 dated the 3rd may, 1973 by Shri H.M. Patel	(a) the number of the Russian and other East European countries 'Official delegation which visited India in 1971-72 and till today ; (b) the purpose for which the various delegations visited India ; and (c) whether some trade agreements or agreements of commercial nature were signed with these delegations and if so, a brief account thereof.	(a) to (c) The information is being collected and will be laid on the table of the House.	Request received from D.P.A on 8th January, 1974 for extension of time up to 31st January 1974. No further extension sought for .
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(Ministry of Finance)

12	USQ.No.710 dated the 23rd February, 1973 by Shri Hari Singh and Shri Onkar Lal Berwa	(a) the number and names of the representatives of thirty largest Industrial Houses who visited foreign country during the years 1970-71 and 1972-73 ; (b) the amount of foreign exchange will given to each of them ; and (c) the purpose of visit and the result thereof.	(a), (b) & (c) Presumably the Hon'ble Members desire to have information regarding 20 large Industrial Houses. On this assumption, the necessary information is being collected and will be laid on the Table of the House.	
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| 13 USQ. No. 744 dated the 23rd February, 1973 by Shri R. K. Sinha and Shri K. Kathamuthu | (a) the total number of persons arrested during 1972-73 so far on the charge of cheating banks in the country; (b) the particulars of the incidents and the persons so arrested; and (c) the action taken against them and the extent to which the banks had to suffer loss on this account. | (a), (b) & (c) Cases of arrests on account of cheating form part of the normal law and order problems information regarding which is maintained by the State Governments. The required information in the present case will have to be collected from various State Governments and Union territories' Administrations, on the one hand and the commercial banks including private sector and foreign banks on the other. To the extent possible, this information will be collected and laid on the Table of the House when available. | | |
| 14 USQ.No. 763 dated the 23rd February, 1973 by Shri D. P. Jadeja and Shri Nanjibhai Ravajibhai Bekaria | (a) whether the smuggling of goods from India to Bangladesh and vice-versa is increasing day by day; (b) if so, the steps taken by Government to check smuggling; and (c) the value and nature of goods seized during the last 6 months month-wise. | (c) : Information is being collected and will be laid on the Table of the House. | Request received from D.A.A. on 21-7-1973 for extension of time upto 15th September, 73 No further extension sought far. | |
| 15 USQ. No. 175 dated the 2nd March, 1973 by Shri Somnath Chatterjee. | (a) whether Government are aware about the extent of participation of Indian Businessmen in foreign companies functioning in India against which arrears of Income-tax are outstanding; (b) if so, the nature and extent thereof; and (c) whether these Indian businessmen belong to the monopoly houses which were the subject matter of investigations by the Monopolies Commission. | (a), (b) and (c) It was <i>inter-alia</i> stated that:— "Necessary information in regard to the quantum and nature of extent of participation of Indian businessmen, if any, in these companies and also whether they belong to the monopoly houses is being collected and will be laid on the Table of the House as early as possible. | Request received from DPA on 8-1-1974 for extension of time upto 31st January, 1974. No further extension sought far. | |

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16 USQ. No. 1770 dated the 2nd-March, 1973 by Shri D. Deb.	<p>(a) whether certain foreign companies against whom arrears on income-tax were outstanding sought Government's permission for winding up their business; and</p> <p>(b) if so, the reasons why they were allowed to do so before realisation of the arrears.</p>	<p>(a) and (b) -</p> <p>The desired information regarding foreign companies in Section 80B (4) of the Income tax Act, 1961, against whom arrears of Income-tax were outstanding which sought Government's permission for winding up their business during the period from 1-4-72 to 1-3-73 is being collected and will be laid on the Table of the House as early as possible.</p>		
17 USQ. No. 2628 dated the 9th-March, 1973 by Shri D.K. Panda	<p>(a) whether any individuals or firms have been prosecuted in 1972-73 for evasion of taxes, violation of foreign exchange regulations and for other economic offences; and</p> <p>(b) if so the names of such individuals and firms and the specific charges levelled against them and the total amount of money involved in each case.</p>	<p>(b) : Information is being collected. The number of cases referred to in the question being very large it would take considerable time to collect complete information. However, the particulars of cases involving amounts exceeding Rs. 50,000, where individuals and firms have been prosecuted during 1972-73 (first three quarters) for contravention of the Customs Act, Central Excise and Salt Act, Gold (Control) Act, the Direct Taxes laws and the Foreign Exchange Regulations Act, will be laid on the Table of the Sabha.</p>		
18 USQ. No. 2637 dated the 9th-March, 1973 by Shri Nathu Ram Ahirwar.	<p>(a) the number of institutions nationalised so far since the nationalisation of banks;</p> <p>(b) the value of the machines and material obtained by Government as a result of nationalisation thereof; and</p> <p>(c) the total amount paid to the owners of these establishments in the form of compensation.</p>	<p>(a), (b) and (c) :</p> <p>The information is being collected and will be laid on the Table of the House as early as possible.</p>	<p>Partly implemented on 22-8-73 through implementation statement laid in Lok Sabha.</p>	

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| 19 | USQ. No. 2751 dated the 9th March, 1973 by Shri Saroj Mukherjee | Referring to USQ. No. 5433, dated 22-12-1972 regarding visits to U.S.A. and Switzerland by representatives of 20 large Business Houses in 1972 and asking:
(a) whether the information asked for has been collected and if so, whether it will be laid on the Table of the House ;
(b) the total foreign exchange released by the Reserve Bank of India for the purpose. | (a) & (b)
It was <i>inter-alia</i> stated that:—
“The Reserve Bank of India are compiling the data for over 1000 companies which fall under the 20 large Business Houses, and the information will be laid on the Table of the House as soon as possible.” | |
| 20 | USQ. No. 2772 dated the 9th March 1, 1973 by Shri P. Venkatasubbiah | Whether officers of and above the status of Deputy Secretary in the Central Government offices are entitled to travel by air on official tours, if so, the number of such persons who travelled by air during the year 1972. | It was <i>inter-alia</i> stated that:—
“Information about the number of such persons who travelled by air during the year 1972 is being collected and will be laid on the Table of the House as soon as possible.” | Request received from DPA on 30-7-73 for extension of time upto 15th Sep. to 1973 No further extension sought far. |
| 21 | USQ. No. 3574 dated the 16th March, 1973 by Shri Lajji Bhai | (a) the names of Ministries, departments, and institutions of Government of India which are using imported cars;
(b) the number of such cars being used by each of them; and
(c) the additional number of cars proposed to be imported. | (a) to (c)
The information is being collected from the various Ministries and will be placed on the Table of the House as soon as possible. | Request received from DPA on 26-6-73 for extension of time upto 30th September, 1973 No further extension sought far. |
| 22 | USQ. No. 3611 dated the 18th March, 1973 by Shri P. K. Deo | (a) the number of private financial companies in Delhi;
(b) whether a number of these financial companies have gone into liquidation in the recent past and whether Government have investigated into the matter; and | (a) to (c)
The information is being collected and will be laid on the Table of the House. | |

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(c) what action, if any, is being proposed to be taken by Government to ensure safety of the private deposits invested in the companies.

23 USQ No. 3631 dated the 16th March, 1973 by Dr. Ranen Sen

(a) whether the nationalised banks have advanced any loans to State Governments for financing irrigation and Power projects;

(b) if so, the names of the banks which have advanced such loans; and

(c) the projects for which such assistance has been given?

(a) to (c).

Nationalised banks have not advanced loans to State Governments for irrigation and power projects. They have however given loans to state Electricity Boards for rural electrification, energising tubewells, bridging loans for power projects etc. Details of such loans are not readily available. To the extent possible they will be obtained and laid on the Table of the House.

24 USQ No. 3719 dt. 16-3-1973 by Shri Mukhtar Singh Malik.

(a) the names of the foreign engineering companies operating in India with 50 per cent or more of equity shares in foreign hands; and

(b) the amount remitted abroad by each one of them during the last three years?

25 USQ No. 3728 dt. 16-3-73 by Shri Jyotirmoy Bosu

(a) how much money the Bank of America deposited with the Reserve Bank of India when it started its business in India in 1964; and

(b) the total amount allowed to be remitted by the Bank during the year 1964-71 under each head viz. profits, dividend, technical know-how head office expenses and others?

(a) & (b).

Information is being collected and will be laid on the Table of the Lok Sabha to the extent it becomes available.

Request received from D.P.A. on 18-2-74 for extension of time upto 31st March, 1974.

(b) Information is being collected and will be laid on the Table of the House.

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26	USQ. No. 4394 dt. 23-3-73 by Shri Lalji Bhai & Dr. Laxminarayan Pandey	(a) the amount of loan given to farmers, small traders and hand-loom weavers of Madhya Pradesh and Rajasthan District-wise by the nationalised banks during the last three years; and (b) whether all those who applied for loans have been given loans or whether a large number of applications are still under consideration?	(a) & (b). The information to the extent possible is being collected and will be laid on the Table of the House.	
27	USQ No. 4416 dt. 23-3-72 by Shri B. S. Bhaura & Shri Khem- chandbhai Chavda	(a) whether cases of bank frauds increased during 1971 and 1972 and if so, the actual number of frauds reported in these two years and the total amount of money involved in these frauds; and (b) whether any of the offenders have been convicted in these cases, if so, the number and names of persons convicted?	(a) & (b). Information to the extent possible is being collected and will be laid on the Table of the House.	
28	USQ. No. 4431 dt. 23-3-73 by Shri Vayalar Ravi.	(a) the total number of Central taxes due from large industrial houses as on 1st March, 1973 its house-wise break-up; and (b) how far the efforts of Government have been successful in collecting these dues and what steps Government propose to take in this direction?	(a) and (b). It was <i>inter-alia</i> stated: "Where the income-tax dues are Rs. 5 lakhs and above as on 1-3-73, the information is being collected and will be laid on the Table of the House as soon as possible."	Request received from DPA on 1-12-73 for extension of time upto 31st March, 1974.
29	USQ. No. 4494 dt. 23-3-73 by Shri M. C. Daga.	(a) the names of the persons besides the State Governments against whom Central Government loans were outstanding together with the amount of interest also outstanding against them; and	(a) and (b). The information is being collected and will be laid on the Table of the House as early as possible.	Request received from DPA on 1-12-73 for extension of time upto 15th February, 1974. No further extension sought for.

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(b) the particulars of the terms on which loans or advances were given to them?

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| 30 | SQ.No. 550
dt. 30-3-73
by Shri Bala-
krishna
Venkanna
Naik. | The total amount of resources of the public sector financial institutions under the direct control of the Centre and accountable to the Government of India—other than Reserve Bank of India? | The required information showing the position as on 31-12-1973 is being collected and will be laid on the Table of the House. | Request received from DPA on 18-2-74 for extension of time upto 28th February, 1974. No further extension sought for. |
| 31 | USQ. No. 5413
dt. 30-3-73
by Sarva Shri
Panna Lal
Barupal and
Prabodh
Chandra. | (a) the number of delegations sent abroad during the three years ending 28th February, 1973;

(b) the purpose of of their visits, the countries visited by them, the number of members in each of them and the amount spent on each of them including foreign exchange; and

(c) the total amount spent on these delegations, year-wise? | (a) to (c). The information is being collected and will be laid on the Table of the House as soon as possible. | Request received from DPA on 18-2-74 for extension of time upto 31st March, 1974. |
| 32 | USQ. No. 6319
dt. 6-4-73
by Shri Nawal
Kishore
Sharma. | (a) the total amount spent on the maintenance of imported cars/staff cars in use in the Government of India Offices during the last three years; and

(b) the amount spent by Government on import of spare parts for these cars in foreign exchange during the last three years? | (a) & (b). The information is being collected and will be laid on the Table of the House as soon as possible. | Request received from DPA on 1-10-73 for extension of time upto 31st October, 1973. No further extension sought for. |

1	2	3	4	5
33	USQ. No. 6354 dt. 6-4-73 by Shri Onkar Lal Berwa.	(a) the amount of in- come-tax out- standing against Ministers of Cen- tral Government and Members of Parliament till to- date; and (b) the name of the person against whom the highest amount of income-tax is outstanding?	(a) & (b). It was <i>inter- alia</i> stated : "The information in res- pect of the Minis- ters of Central Government as on 31-3-73 is being collected from the Commissioner of Income-tax and will be laid on the Table of the House as early as possible."	
34	USQ. No. 6385 dt. 6-4-73 by Shri C. K. Chandrappan.	Referring to the reply given to the USQ. 2755 dt. 9-3-73 regarding remittan- ces by foreign com- panies in India and asking what was the total amount repatri- ated by each of these Companies in 1969- 70 and 1970-71 and under each heading separately?	It was <i>inter-alia</i> stated: "Information regard- ing the profit remit- tances made by Mercantile Bank Ltd., U.K. and Mercantile Bank Ltd., Hongkong is being collected and will be laid on the Table of the Lok Sabha.	Request received from DPA on 5-2-74 for extension of time upto 31st March, 1974.
35	USQ. No. 6386 dt. 6-4-73 by Shri C. K. Chandrappan.	(a) what is the total collections under various Direct Taxes, made from each of these 75 families during the last three years; (b) what is the total amount of tax arrears due from each of these families; and (c) what is the amount of tax arrears written off against each of these families during the last two years?	(a) to (c). It was <i>in- ter-alia</i> stated : "The total number of assessee families in the three lists is 100. Information in respect of these families is being collected and will be laid on the Table of the House as early as possible."	
36	USQ. No. 8429 dt. 27-4-1973 by Shri N. K. Sanghi and Sh. Bhawanath Jhunjhunwala.	The total number of Central Government employees who have retired since January, 1973 and are likely to retire during the course of this year.?	The requisite informa- tion is not readily available. The same will have to be collec- ted from all the Go- vernment Departments.	Request re- ceived from DPA on 23-11-73 for extension of time upto 31st Dec., 1973. No. further extension sought for.

1	2	3	4	5
37	USQ. No. 9160 dated 4-5-1973 by Shri Bho-gendra Jha.	Referring to the reply given to S. Q. No. 626 dt. 6-4-1973 and asking (a) which of the Districts of Bihar are covered under the scheme of preferential rates of interest; and (b) the total number of recipients till now and total amount demanded District-wise?	The information is being collected and will be laid on the Table of the House.	
38	USQ. No. 9224 dated 4-5-1973 by S/Shri Shankar Rao Savant and S. L. Peje.	(a) the value of the goods forfeited while being smuggled during 1970-71, 1971-1972 and 1972-73; and (b) the amount paid to the State Government and to the informants during these years?	(a) and (b). Information in this regard is being collected and will be laid on the Table of the Sabha.	
39	USQ. No. 9237 dated 4-5-1973 by Shri Ramavtar Shastri.	(a) the names of the Branches of nationalised Banks working in Patna District of Bihar; (b) whether loans are advanced by these branches to the farmers, transport operators, small industrialists, retail dealers, self-employed people and unemployed graduates; and (c) if so, the Bank-wise amount of loans advanced as on January 1973 to each of the categories mentioned above?	(c) Information to the extent possible is being collected and will be laid on the table of the House.	
40	USQ. No. 9238 dated 4-5-73 by Shri Ramavtar Shastri.	(a) whether the nationalised Banks working in the Ranchi District of Bihar advance loans to the farmers, transport operators, small industrialists, retail dealers, self-employed people and unemployed graduates; and	(a) and (b). The information to the extent possible is being collected and will be laid on the Table of the House.	

I 2 3 4 5

- (b) if so, the Bankwise amount of loans advanced upto January, 1973 during the last three years to each category of persons mentioned above?
- 41 USQ. No. 9250 dated 4-5-1973 by Shri R. P. Ulaganambi. (a) the names of Income-tax payers who were given delayed refunds amounting to Rs. one lakhs or more and were paid interest under sections 243 and 244 of the Income tax Act after 1st April, 1972; and (a) and (b). The information is being collected and will be laid on the Table of the House as early as possible.
- (b) the break up of interest paid to each party together with reasons which led to delayed refunds?
- 42 USQ. No. 10007 dated 11-5-73. by Shri Bhalji-bhai Ravji-bhai Parmar. Referring to the reply given to USQ. No. 5405 dated 22-12-72 and asking (a) whether the information asked for therein has since been collected; and (a) and (b). Information is being collected and will be laid on the table of the House as soon as possible.
- (b) whether the above information in respect of the year 1969-70 would also be collected and made available?
- 43 USQ. No. 10031 dated 11-5-73 by Shri Jagannathrao Joshi. the names of the persons/companies who have invested a capital of Rupees ten thousand or/above in Maruti Limited and against whom arrears of income-tax are outstanding? The information is being collected and will be laid on the Table of the House as soon possible.
- 44 USQ. No. 10033 dt. 11-5-63 by Shri Maha-deepak Singh Shukla. (a) whether the smuggled goods recovered by Government are confiscated; (b) if so, the quantum of goods confiscated during 1971-72; and (b) and (c). Information in this regard is being collected and will be laid on the Table of the Sabha.

1 2 3 4 5

- (c) the number of cases in which punishment has been given by Government and the number of cases under consideration?
- 45 USQ No. 10035 dt. 11-5-73 by Smt. Bhargavi Thankappan.
- (a) whether the attention of Government has been drawn to the news appearing in 'Hindustan Standard' dated the 3rd April, 1973 under the heading "easier credit for cashew";
- (c) and (d). The information is being collected to the extent possible and will be laid on the table of the House.
- (b) if so, Govt.'s reaction thereto;
- (c) how much loan Government have given during the last three years in Kerala for cashew industry under this scheme; and
- (d) the number of small owners of cashew industry in Kerala?
- 46 USQ. No.10097 dt. 11-5-73 by Dr. Laxminarayan Pandeya.
- (a) the number of income-tax assesess whose income exceeds Rupees five lakhs; and
- (a) and (b). The requisite information in respect of those assessess who were assessed to income-tax during 1972-73 on an income exceeding Rupces five lakhs, is being collected and will be laid on the Table of the House as early as possible.
- (b) the number of persons out of them, against whom arrears of income-tax are outstanding for the last two years?
- 47 USQ.No.10102, dt. 11-5-73 by Sh. M.C. Daga
- The amount of loan provided during the last three years by the Banks to the Co-operative institutions which cannot be recovered now?
- Information to the extent possible is being collected and will be laid on the Table of the House.
- 48 USQ. No. 10146 dt.11-5-73 by Shri H. M. Patel.
- (a) whether the Afro-Asian So'ldarity and the All India Peace Council (now known as All India Peace and Solidarity Organisation) have income running into lakhs of rupees through donations, profits, and air-travel tickets, etc.
- (a) to (c). Information is being collected and will be laid on the Table of the House as early as possible.

1	2	3	4	5
		(b) whether these incomes are taxable under the income-Tax Act; and		
		(c) if so, the amount of incomes of these organisations during the last three years and the tax, if any, paid on such incomes?		
49 USQ No. 10169, dt. 11-5-73 by Sh. Mukhtiar Singh Malik.	(a) whether any foreign companies have been exempted from the obligation of Indianisation of a certain percentage of their ownership; and	(a) and (b). While giving information in respect of five cases it was stated "Further information in this regard is being collected from the various authorities concerned, and will be laid on the Table of the House to the extent it becomes available"?	Request received from DAP on 21-1-74 for extension of time up to 31st March, 1974.	
	(b) if so, the circumstances in which exemption was given and the names of such firms.			

MINUTES

4. Tenth Sitting

(See para 3.5 of Report)

The Committee met on Monday, the 8th April, 1974 from 15.30 to 18.15 hours.

PRESENT

Dr. G. S. Mtlkote—*Chairman*

MEMBERS

2. Shri C. K. Chandrappan
3. Shri D. D. Desai
4. Shri Popatlal M. Joshi
5. Kumari Kamla Kumari
6. Shri Inder J. Malhotra
7. Shri R. Balakrishna Pillai
8. Shri Sakti Kumar Sarkar
9. Shri Ram Chandra Vikal

SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee considered their draft Eighth Report. On the question of rehabilitation of refugees from Chhamb Area, Shri Inder J. Malhotra, M.P. informed the Committee that practically nothing has been done so far for the rehabilitation of these families.

3. The Committee, therefore, decided to appoint a sub-Committee consisting of the following Members to go into this matter in detail:—

1. Dr. G. S. Melkote—*Chairman*
2. Shri Popatlal M. Joshi
3. Kumari Kamla Kumari
4. Shri Inder J. Malhotra
5. Shri R. Balakrishna Pillai
6. Shri Sakti Kumar Sarkar.

4. It was also suggested that the sub-Committee might visit the Area where these families are at present accommodated, to see for themselves the steps taken by the Authorities for their rehabilitation after the termination of the current Session of Lok Sabha.

5. The Committee then adopted their Draft Eighth Report with slight modification.

6. The Committee authorised the Chairman, and in his absence, Shri R. Balakrishna Pillai to present the Report on Monday, the 15th April, 1974.

The Committee then adjourned.

APPENDIX

(Vide para 9 of Report)

Statement showing the position of assurances as on 1st March, 1974.

(i) *Assurances pertaining to the Fourth Lok Sabha.*

Session	No. of pending assurances pertaining to Fourth Lok Sabha *selected by the Committee (5th Lok Sabha) for being pursued further as on 20-12 1973	No. of assurances implemented/dropped upto 28-2-74 (last date of laying of implementation statements)	No. of assurances outstanding
Fourth Session, 1968	1	—	1
Fifth Session, 1968	4	2	2
Sixth Session, 1968	2	—	2
Seventh Session, 1969	9	—	9
Eighth Session, 1969	7	1	6
Ninth Session, 1969	9	3	6
Tenth Session, 1970	21	6	15
Eleventh Session, 1970	11	5	6
Twelfth Session, 1970	20	2	18
TOTAL :	84	19	65

*573 pending assurances were originally selected by the First Committee (1970-71) of Fifth Lok Sabha for being pursued further.

(ii) *Assurances pertaining to the Fifth Lok Sabha.*

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances outstanding
First Session, 1971	42	39	3
Second Session, 1971	1006	979	27
Third Session, 1971	347	324	23
Fourth Session, 1972	831	769	62
Fifth Session, 1972	351	320	31
Sixth Session, 1972	397	345	52
Seventh Session, 1973	844	640	204
Eighth Session, 1973	422	267	155
Ninth Session, 1973	485	112	373
TOTAL :	4725	3795	930